

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2301
TO BE ANSWERED ON 18.12.2023

Exemption from Obligations of GRAP

2301. SHRI SANJAY BHATIA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government proposes to provide exemption from obligations of Graded Response Action Plan (GRAP) and PNG (Piped Natural Gas) to the entrepreneurs in Panipat;
- (b) whether the Government proposes to remove Panipat from NCR due to likely increase in the business of textiles and colouring in Panipat of 10000 crore rupees; and
- (c) whether the Government proposes to permit the use of coal in boiler after the removal of said town from NCR (National Capital Region) to enable the said entrepreneurs to compete with entrepreneurs in other States?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c)

With a view to mitigate air pollution in Delhi NCR, through the Commission for Air Quality Management in National Capital Region and Adjoining Areas (CAQM), the Government has taken several sector-specific steps including issuance of directions to the State Governments of Uttar Pradesh, Haryana and Rajasthan for Shifting of industries operating in NCR districts including Panipat to approved fuels, PNG being one of the approved fuels, except in cases of specific requirement by specific industries owing to technical, technological and/ or process requirements.

Further, the Graded Response Action Plan (GRAP) calls for a set of emergent preventive/restrictive actions depending on air pollution levels, to be implemented by the identified agencies of NCR states and GNCT of Delhi for combating the adverse air quality scenario generally prevailing in Delhi-NCR owing to unfavorable climatic and meteorological conditions during the winter months. Stricter regulations and restrictions are imposed depending upon air quality during the periods under GRAP to help in averting further deterioration of Air Quality. Being a part of NCR, the schedule of GRAP is as applicable to Panipat as to all other areas/ cities/ towns etc. in the NCR.

Any industrial units including Textile shall be established and operated with valid Consent from the concerned SPCB/PCC under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, and also required to comply with the effluent / emission standards prescribed under E(P)Rules,1986.
